

incentives/financial assistances to the authors for creative work to eradicate child labour;

- (b) if so, the details thereof;
- (c) whether the State Government also provide such incentives;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (e) A major programme was announced by Government on 15th August, 1994 for the rehabilitation of children working in hazardous occupations. Under the programme, National Child Labour Projects are opened for the rehabilitation of children working in hazardous occupations. In the Special Schools opened under the project, children are provided with non-formal education, vocational training, nutrition, etc. These projects are fully funded by the Central Government. No financial assistance is being provided to the authors, under the programme, for creative work to eradicate child labour.

Land Scam

25. SHRI RAM SAGAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 2837 on 12th March, 1997 regarding land scam and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) and (c) In respect of Item No. (i) "Govt. yet to acquire 'acquired' land", the GNCTD has reported that various notifications U/s 4 & 6 of Land Acquisition Act were issued for acquisition of land for development. Some of these notifications are very old dating back to the year 1959 to 1965. These notifications were challenged by the affected land owners on various grounds. The matter was subjudice first in the Hon'ble High Court of Delhi and then, in the Hon'ble Supreme Court. The Supreme Court has decided the matter in favour of Govt. in most of the cases. In the remaining cases, the Govt. has preferred SLPs. Instructions have been issued to all the concerned SDM's/LAC's to take over the possession of land involved in these cases to avoid any encroachment on the land.

In respect of Item No. (ii) captioned "Charitable Trust Grabs Gram Sabha Land", the GNCTD has reported that the Gram Sabha land of Village Jharoda Kalan was encroached by one Baba Hari Dass Lok Sewa Mandal. The Department of Panchayat filed an application in the Court

of Revenue Assistant for ejection proceedings. Ejection orders under Section 86-A of DLR Act, 1954 has since been passed in this case on 25.3.96. An FIR has also been lodged against the concerned encroacher with the police authorities at Najafgarh. Besides, application for execution of orders of Revenue Assistant for taking over physical possession of this land has also been filed in the Court of concerned Revenue Assistant.

Regarding Item (iii) captioned "Files pertaining to land scam missing", the GNCTD has reported that all records of the Land & Building Department are upto date in the respects.

During the preliminary enquiry, in one of the cases, three officials were found prima-facie responsible for non-filing of RFA and SLP. These officials have been placed under suspension.

20-Point Programme

26. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

- (a) the total amount provided to Maharashtra and Madhya Pradesh to accelerate the 20-Point Programme during the last three years;
- (b) the amount actually spent for the purpose; and
- (c) the details of road constructed in the State of Maharashtra and Madhya Pradesh with this amount during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR): (a) to (c) The Planning Commission does not allocate funds specifically under the 20-Point Programme. The State Governments provide for different items of the 20-Point Programme under sectoral heads in their Annual Plans. Road construction is not an item which is monitored under the 20-Point Programme.

Special Public Grievance Redressal Machinery

27. SHRI K.C. KONDAIAH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have recently established a Special Public Grievance Redressal Machinery at Bangalore Passport Office;
- (b) if so, the details thereof;
- (c) the number and nature of complaints received and disposed of so far;
- (d) whether most of the complaints are on impolite and rude behaviour of the staff; and
- (e) the steps proposed to be taken to make this machinery more effective in serving the people?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) and